

OFFICE OF THE DISTRICT AND SESSIONS JUDGE, HAMIRPUR, H.P.

No.: DSJ(HMR)EC/5-1/85/-

Dated: Hamirpur the 7th August, 2020

OFFICE ORDER

Keeping in view the frequent correspondences received in this office from the General Public regarding resuming functioning by the courts of this Civil and Sessions Division, it is hereby notified for the information of all concerned that after lifting the curfew and lockdown in the State of H.P., all the Courts of this Civil and Sessions Division have resumed functioning on and with effect from 01.06.2020 in accordance with the Hon'ble High Court of Himachal Pradesh Office Order Nos. HHC/ RG/ C-19/2020-16, dated 15th May, 2020 and No.HHC/RG/C-19/2020-26, dated 10th July, 2020 (copies enclosed).

Therefore, the General Public seeking to avail any services regarding court matters may avail the same in the manner prescribed vide Registry Office Orders cited supra.

Sdl-
(Rakesh Kainthla)
District and sessions Judge,
Hamirpur, H.P.

Endst. No.: DSJ(HMR)EC/5-1/85/- *3728* Dated: 07.08.2020

Copy to:-

1. The System Officer of this office with the direction to upload the same on District Courts website for information and wider publicity of General Public.
2. Notice Board of this Court.

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District and sessions Judge,
Hamirpur, H.P.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

No.HHC/RG/C-19/2020-16

Dated Shimla, the 15th May, 2020.

ORDER

In partial modification of the order No.HHC/RG/C-19/2020-10 dated 16.4.2020, the Hon'ble High Court has been pleased to order that all the Subordinate Courts shall resume functioning by taking up urgent matters as well as those cases, (Civil or Criminal) which are ready for final hearing. Other cases except mentioned hereinabove shall not be taken up for effective hearing till further orders.

Filing of cases shall be on the following restrictions:-

- i) The scrutiny of the cases shall be done by the office(s) after three days of the filing of the case.
- ii) In case of urgent matter(s), which are required to be listed on the same or on the next day, the cases shall be filed by e-mail as well as by filing the hard copy by giving an undertaking that the e-mail, so filed is the exact scanned copy of the hard copy.

The instructions regarding social distancing issued by this Court as well as by the Competent Authorities are to be adhered to in letter and spirit:-

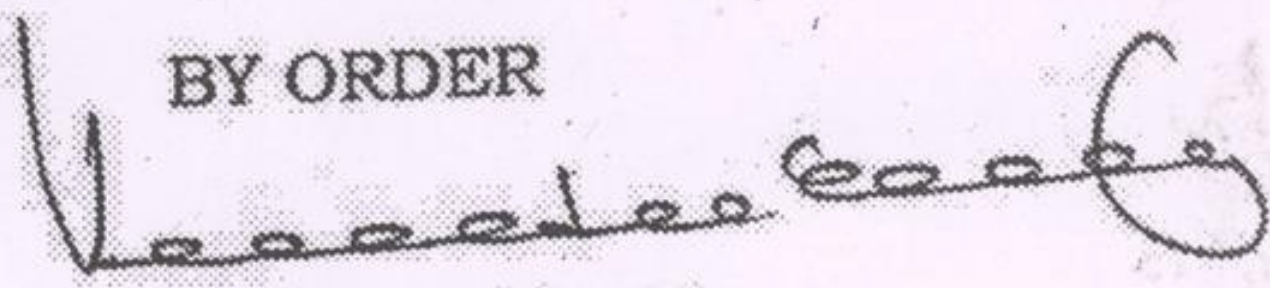
No person other than the lawyers and court staff shall enter the premises unless directed by the Court.

All Class-I and Class-II Officers shall attend office on all working days. Roster of other employees shall be prepared in such a manner that 30% of the employees will attend the office every day and the remaining will work from their home/residence and they shall not leave the station in any manner.

In order to compensate the loss of Judicial time due to imposition of lockdown, curfew and prohibitory orders under Section 144 Cr.P.C., the Subordinate Courts shall work for two hours more daily, in addition to the normal Court working hours till further orders.

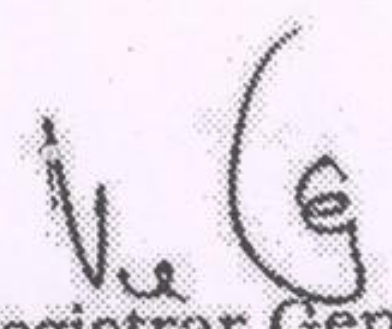
However, the decision regarding additional work shall come into force after modification/lifting of curfew by the Competent Authority.

BY ORDER


(Virender Singh)
Registrar General

Endst. No.HHC/RG/C-19/2020, dated 15th May, 2020.

Copy forwarded to all concerned.


Registrar General

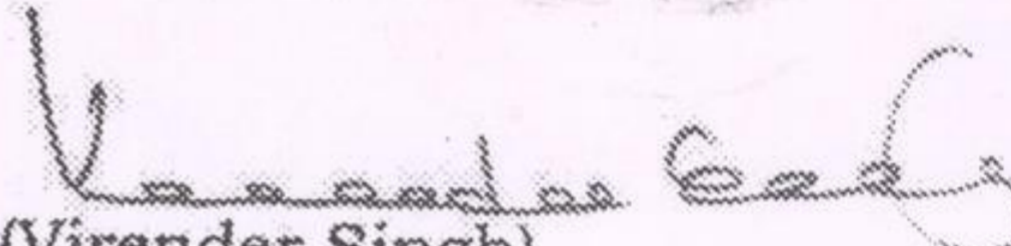
HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001.

No.HHC/RG/C-19/2020-26
Dated Shimla, the 10th July, 2020.

ORDER

In partial modification of order No.HHC/RG/C-19/2020-16 dated 15.5.2020 and No.HHC/RG/C-19/2020-18 dated 18.5.2020, it has been decided that the Subordinate Courts, in addition to urgent work, shall also take up those cases (Civil & Criminal), which are ready for final hearing and where both the parties/counsel agree.

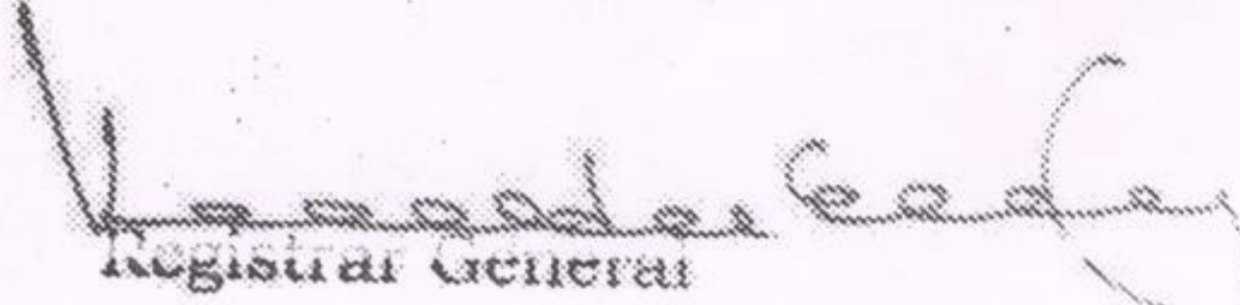
BY ORDER OF HIGH COURT


(Virender Singh)
Registrar General

Endst. No.HHC/RG/C-19/2020-

Dated 10th July, 2020.

Copy forwarded to all concerned.


Registrar General